

ITDC is likely to take over the management of a State Government owned 45 room tourist lodge at Imphal.

In the private sector the Department has accorded approval to the following hotel projects in the North East.:

- (1) A 30 room project at Mizoram.
- (2) A 53 room project at Guwahati.
- (3) A 72 room project at Guwahati.

Quick Handling of Sugar at Madras

1016. PROF. RAMKRISHNA MORE :

SHRI MOHD. MAHFOOJ ALI
KHAN :

Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that State Trading Corporation is paying bribe in the name of "speed money" to those hand imported sugar at Madras Port to ensure quick movement of sugar;

(b) if so, the amount paid by the State Trading Corporation as "speed money" to contractors handling imported sugar at Madras Port so far and the reasons for paying it; and

(c) the reaction of Government towards payment of such money by the State Trading Corporation ?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH) : (a) to (c). STC not paying any "speed money" for handling imported sugar at Madras Port to anyone.

Tax Arrears Due from M/s Swadeshi Polytex Ltd.

1017. SHRI V. TULSHIRAM : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4787 on 23rd August, 1985 regarding tax arrears due from big business houses and state :

(a) the total amount of tax due from

M/s. Swadeshi Polytex Limited as on 30th June, 1985;

(b) the details of action taken against this business house for not paying the taxes in time;

(c) since when the taxes are due for recovery from the concerned house;

(d) the action taken/proposed to be taken against the officers concerned for their negligence to recover the tax and who left it to accumulate into arrears;

(e) whether the tax will be recovered from the concerned house with interest thereon; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d). The total amount of tax due from M/s. Swadeshi Polytex Ltd. as on 30-6-1985 is as under :—

Asst. Year	Financial Year in which demand raised	Amount Rs. in lacs.
1977-78	1980-81	236.19
1978-79	1983-84	136.15
1979-80	1981-82	17.06
1982-83	1984-85	46.99

There is a dispute in these cases regarding rate of depreciation on machinery and granting of extra shift allowance right from the assessment year 1974-75, which is still pending in first appeal before CIT (Appeal). If the CIT (A) decides the matter in assessee's favour in assessment year 1974-75 the consequential effect in assessment year 1977-78, 1978-79 and 1979-80 would wipe off all the outstanding demands for these years. Hence it may not be appropriate to press the recovery of the entire outstanding demand till the first appeal for assessment year 1974-75 is decided.

However, notices under section 221 of